CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 545/TT/2014

Subject: Truing up of charges for the tariff period 2009-14 and

determination of fees and charges for the tariff period 2014-19 for Unified Load Dispatch & Communication Scheme (Power Grid Portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in

Southern Region

Date of Hearing : 2.12.2015

Coram : Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : National Thermal Power Corporation Limited & 13 Others

Parties present : Shri Anshul Garg, PGCIL

Shri A. N. Kumar, PGCIL Shri Jasbir Singh, PGCIL Shri S. K. Venkatesan, PGCIL Shri M. M. Mondal, PGCIL Shri Sashi Bhushan,PGCIL Shri J. Majumder,PGCIL Shri Rakesh Prasad,PGCIL Shri Sunil Kumar, PGCIL

Shri S. S. Raju, PGCIL

Shri S. Vallinayagam, Advocate, TANGEDCO

Shri R. Jaya Prakash, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of charges for the tariff period 2009-14 and determining the fees and charges for the tariff period 2014-19 for Unified Load Dispatch & Communication Scheme (Power Grid Portion i.e. communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region.
- b) The fees and charges for the power grid portion of the asset for the 2009-14 was approved by the Commission vide order dated 24.12.2013 in Petition No. 60/TT/2012.



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2. The Commission observed that the instant petition involves issue of accelerated depreciation for existing ULDC SCADA/EMS system of SLDCs which is dealt in few other petitions and directed to link the instant petition with other petitions pertaining to other regions wherein accelerated depreciation for existing ULDC SCADA/EMS system of SLDCs is claimed by the petitioner.

By order of the Commission

Sd/-V. Sreenivas Dy. Chief (Law)

